

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH “ SMC-1 ”: NEW DELHI
(Through Video Conferencing)**

**BEFORE
SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI KULDIP SINGH, JUDICIAL MEMBER**

ITA No. 2994/Del/2018
Asstt. Year 2005-06

Kavita Gupta, House No. 4, Road No. 7, East Punjabi Bagh, New Delhi. PAN AAIPG1429K	Vs.	ITO, Ward-41(5) New Delhi.
(Appellant)		(Respondent)

Assessee by:	None
Department by :	None
Date of Hearing	01/03/2021
Date of pronouncement	01/03/2021

ORDER

PER R.K. PANDA, AM

This appeal filed by the assessee is directed against the order dated 27th March, 2018 passed by the Ld. CIT (A) 14, New Delhi relating to assessment year 2005-06.

2. None appeared for assessee as well as on behalf of the Revenue. The adjournment application filed by the Revenue was rejected.

3. Ld. Counsel for the assessee has filed an application seeking withdrawal of the appeal filed by the assessee on the ground that assessee has opted to settle the dispute under Vivad Se Vishwas Scheme - 2020 and has received Form No. 3.

4. In view of the above, the request of the assessee seeking withdrawal of the appeal is allowed. The appeal filed by the assessee is accordingly dismissed as “withdrawn”.

**Order pronounced in the open court at time of hearing
itself i.e. on 1st March, 2021.**

sd/-

**(KULDIP SINGH)
JUDICIAL MEMBER**

sd/-

**(R.K. PANDA)
ACCOUNTANT MEMBER**

Dated: 01/03/2021

Veena

Copy forwarded to

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi

